

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 22**

**CA 425/2021 IN CP/4313(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **MR SHRIPAD MACHHINDRA SALUNKE V/s  
ELINA SOLUTIONS PRIVATE LIMITED AND  
OTHERS**

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act and Rule 11

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**ORDER**

CS Mahesh A. Athavale for the Applicant is present. Counsel Pulkit Sharma a/w Adv.

Prachi Wazalwar a/w Adv. Sheba Abraham, Adv. Arusha Bapat, Adv. Shawn Fernandes

for the Respondent present.

**CA 425/2021**

Heard both the Counsels and the matter is **Reserved for Orders.**

Both the parties shall be at liberty to place on record a synopsis on the legal propositions

relied upon by parties within one (1) week.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**